

**GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

**UNSTARRED QUESTION NO. 2373
TO BE ANSWERED ON 3RD AUGUST, 2021
CORRUPTION AND IRREGULARITIES IN PDS**

†2373. **SHRIMATI POONAMBEN MAADAM:
SHRIMATI RAMA DEVI:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the complaints received from the State of Bihar and Gujarat with regard to corruption/irregularity in Public Distribution System during the last three years;
- (b) the result of the action taken by the Government on these complaints; and
- (c) the number of persons found guilty in the States of Bihar and Gujarat in aforementioned action along with the rules under which action was taken by Bihar and Gujarat Government?

A N S W E R

**MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER
AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)**

(a): As informed by the State Governments of Bihar and Gujarat, the number of cases of complaints including corruption/irregularity in Public Distribution System during the last three years are as given below:-

S. No.	State	Year	Total No. of Complaints
1.	Bihar	2018-19	4286
		2019-20	5544
		2020-21	7076
2.	Gujarat	2018-19	1174
		2019-20	960
		2020-21	1092

(b): As offence committed in violation of the provisions of the TPDS (Control) Order, 2015 is liable for penal action under the Essential Commodities Act, 1955, immediate action is taken by States/UTs accordingly. Enquiries are made, licenses of FPS dealers are suspended/cancelled as per seriousness of the complaints. In appropriate cases, criminal prosecution and raids are also ordered. In some cases disciplinary action against Governments servants are also taken.

(c): During the last three years 2018 to 2020, number of cases on actions under relevant provisions of the TPDS (Control) Order, 2015 pertaining to number of FPS licenses suspended/cancelled/ show-cause notices issued/ FIRs lodged etc. by States of Bihar is around 2262 and that of Gujarat is around 1108.